

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-137(ND)2018

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2019.**

NAME OF THE COMPANY: Power2SME Pvt. Ltd. Vs. Uttam Strips Ltd.

SECTION OF THE COMPANIES ACT: U/s 8 & 9 of IBC Code, 2016.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Pankaj Bhagat, Ms. Jassleen Kaur, Ms. Moulshree Shukla, Advocates for the petitioner.
Mr. Abhishek Anand, Mr. Anant A Pavgi, Advocates for the Respondent.

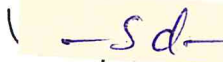
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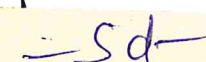
Ld. counsel appearing for the RP submits that two applications have been filed by them. The applications are under Section 44, 45 and 66 of the Code. Reply has been filed by one of the ex-directors just yesterday and is still not before this Bench. Ld. counsel submitted that he shall be filing reply on behalf of other non-applicant of the ex-director within two days from today.

List this case on 8th March, 2019 for further consideration.

Ld. counsel for the RP is directed to file the reply to these allegations. The second application is by way of placing on record the resolution plan approved by the COC which is duly annexed with the affidavit of the RP as well as Form-H.

TO come up for further consideration on the next date of hearing.


(Dr. V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)